



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. 28 of 200 3 and OA.37/2003
to OA.41/2003

Applicant(s) Dronacharya Nayak & others Respondent(s) U.OI.

Advocate for Applicant(s) M/S S. B. Jena Advocate for Respondent(s)

S. K. Das

S. J. Nanda

S. Beherr

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

I.P.O. for Rs 50/- filed.

For Regn pl.

DR
23.01.03

DR

DR
23.01.03

Registar

DR
23.01.03

For Admission

DR
23.01.03

Bench

REGISTER

DR
23.01.2003
Registrar

Or. No. 1 dated 24.1.2003

M.A.80/03 seeking permission to jointly prosecute this O.A. is allowed; subject to payment of Rs.250/- in shape of I.P.O.; which is undertaken to be filed by the learned counsel for the Applicant, in course of the day. On receipt of the IPO (as directed above) this O.A. be confined to Applicant No.1 and separate O.A.Nos. be assigned in respect of Applicant Nos. 2 to 6.

24.01.2003
S. Beherr
MEMBER (JUDICIAL)

2

(OA. 28/3)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Free copies of final order H. 24.1.03 issued to Counsel for both sides.

S.C. on leave
D.R.

Blanks

29.01.03

Copies of order H. 24.1.03 along with copies of OA sent to the m/s/p/s.

for
20/1/03

R.B.
20/1/03
S.O.

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Or. No. 2 dated 24.1.2003

Heard Shri S.B.Jena, Advocate for the Applicants and Shri R.C.Rath, Standing Counsel (on whom a copy of this O.A. has been served) appearing for the Respondents.

Applicants (six in number) have raised a grievance in this O.A. under Section 19 of the A.T.Act, 1985 that vide their representation dated 24.12.2002, they made a grievance before the Divisional Railway Manager, S.E.Railway, Sambalpur Division (as raised in this O.A.) and that no heed having been paid to their grievances, they have filed this O.A.

Without entering into the merits of the grievances of the Applicants, Respondents are directed (D.R.M., S.E.Railway, Sambalpur) (Res.No.2) to examine each of the allegations raised in this O.A. (as well as in the representation under Annexure-6 dated 24.12.2002) and give necessary relief to the Applicants by end of March/2003.

It is stated by the counsel for the Applicants that persons selected under Annexures-2 and 3 are going for training during Februar/2003. They may be sent for training, but they will not derive any equity and their such selection shall abide by the ultimate decision to be taken by the D.R.M., S.E.Railway, Sambalpur Division (as per direction made above) after conducting an inquiry into the allegations made in this O.A.

This O.A. is disposed-of as above.

By disposal of this O.A. other O.A.s (to be assigned separate Nos.) are also disposed of accordingly.

Send copies of this order along with copies of this O.A. to Respondents and free copies of this order be handed over to the counsels of both sides.

24/01/2003
MEMBER (JUDICIAL)